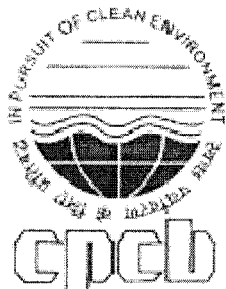


**JOINT COMMITTEE REPORT ON REVIEW OF CATEGORIZATION  
APPLICATION BY M/S PLATINUM AAC BLOCKS PVT. LTD., VILLAGE  
KHERDI, SILVASSA, IN COMPLIANCE OF ORDER OF HON'BLE NGT,  
PRINCIPAL BENCH, NEW DELHI**

**IN ORIGINAL APPLICATION NO. 77/2019**

**IN THE MATTER  
OF  
M/S PLATINUM AAC BLOCKS PVT. LTD.  
VERSUS  
THE POLLUTION CONTROL COMMITTEE,  
DAMAN DIU & DADRA NAGAR HAVELI & ORS**



**PREPARED BY:  
CENTRAL POLLUTION CONTROL BOARD  
REGIONAL DIRECTORATE (WEST), VADODARA  
&  
POLLUTION CONTROL COMMITTEE DAMAN AND DIU AND DADRA &  
NAGAR HAVELI**

**November 2019**

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**JOINT COMMITTEE REPORT ON CATEGORISATION APPLICATION BY M/S PLATINUM AAC BLOCKS PVT. LTD., VILLAGE KHERDI, SILVASSA IN COMPLIANCE OF ORDER OF HON'BLE NGT, PRINCIPAL BENCH, NEW DELHI IN THE MATTER M/S PLATINUM AAC BLOCKS PVT. LTD. VERSUS M/S POLLUTION CONTROL COMMITTEE DAMAN AND DIU AND DADRA & NAGAR HAVELI [OA NO. 77/2019]**

**1.0 BACKGROUND**

Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi, passed an order in the matter of M/s Platinum AAC Blocks Pvt. Ltd. versus Pollution Control Committee, Daman Diu & Dadra Nagar Haveli (PCC) &Ors. (OA No. 77/2019) on dated 19.09.2019 (**Annexure-I**).

The matter is based on the proceedings initiated by Hon'ble NGT on receipt of letter by the Appellant alleging that closure of the unit by PCC is irrelevant, unjust and incorrect, resulting in huge loss to the unit. The unit's Consent to Establish (CTE) application to manufacture the fly ash bricks at the Union Territory of Dadra Nagar Haveli has been rejected by the PCC, as the transport of fly ash within the Union Territory is not permitted as it is listed under Category-I (As per the Gazette Notification No. PCC/DMN/13-(Part-IV)/98-99/2014-15/1200, dated 09/10/2015, enclosed at **Annexure-II**). This ban for transport of fly ash under Category – I as mentioned above in the Union Territory of Dadra & Nagar Haveli is due to the high pollution potential which may endanger public health, safety and environment. The Union Territory of Dadra & Nagar Haveli has been declared as air pollution control area vide Notification No. G.S.R. 429(E), dated 10.02.1989 of Ministry of Environment & Forests, GOI (**Annexure-III**).

Unit has approached Hon'ble NGT to direct the PCC (Respondent No. 1) to grant consent/permission to the Appellant to start the production, as "Fly ash export, transport and disposal facilities" are listed under Green Category and "Fly-ash bricks/blocks manufacturing" is listed under White Category as per the "Final Document on Revised Classification of Industrial Sectors Under Red, Orange, Green and White Categories (February 29, 2016)" by Central Pollution Control Board under harmonization of classification of industrial sectors. In view of submission of the appellant, the Hon'ble NGT directed a committee comprising of CPCB and PCC to assist the Tribunal by submitting a report on this issue.

In accordance with the order of Hon'ble NGT, a joint committee comprising of the following official from Regional Directorate (West), Central Pollution Control Board (CPCB) and the Pollution Control Committee of Dadra & Nagar Haveli (PCC) visited the unit viz. M/s Platinum AAC Blocks Pvt. Ltd., Village Kherdi, Silvassa on 15/10/2019 and discussed the matter in detail:

1. Ms. Kavitha B. V., Scientist – D, CPCB, RD(W), Vadodara

2. Ms. Bhoomika Rana, Junior Lab Assistant, PCC – DD&DNH

Sh. Vinay Gandhi, General Manager and his partners were present during the visit and provided the required information.

## **2.0 SUMMARY OF SUBMISSION MADE BY THE APPELLANT (M/S PLATINUM ACC BLOCKS PVT. LTD.)**

The appellant (hereafter called as 'the unit') is a manufacturer of AAC Blocks (Fly-ash blocks) having set up of the unit at Survey No. 19/1, Village Kherdi, Dadra and Nagar Haveli. The unit uses fly ash as raw material along with lime and cement to produce Autoclaved Aerated Concrete (AAC) Blocks. The unit has procured fly ash from M/s Adani Dahadu Thermal Power Station, Maharashtra, located about 60 kms. from the unit, through a transporter. The unit had submitted application for obtaining CTE for manufacturing of the Fly ash bricks from PCC, but PCC has rejected the CTE as the "Fly Ash Export, Transport & Disposal Facilities" falls under Category-I and units falling under Category – I are banned by PCC as per their notification dated 09/10/2015. The chronology of unit's approach to obtain CTE from PCC and PCC's reply & action is as below:

| S. No. | Date       | Event  |
|--------|------------|--|
| 1      | 20/12/2016 | Unit applied for CTE for the first time  |
| 2      | 03/03/2017 | PCC sent queries to the unit and asked to submit the valid Demand Draft (DD) as the DD submitted was expired   |
| 3      | 17/05/2017 | Unit replied to the queries raised by PCC and submitted fresh DD   |
| 4      | 19/06/2017 | PCC rejected the CTE application for the following reason:<br>1. The transport of fly ash is under Category-I, at Sr. No. 25, i.e. Fly ash export, transport and disposal facilities<br>2. The boiler proposed earlier was for 5 TPH steam generating capacity using coal/lignite fired boiler which is under Category-I |
| 5      | 03/10/2019 | Unit has replied and informed that white coal and briquettes will be used in place of coal and lignite   |
| 6      | 20/02/2019 | Unit re-applied for CTE  |
| 7      | 06/03/2019 | PCC rejected the CTE for the second time, quoting the same reasons as per the communication dated 19/06/2017, mentioned at Sr. no. 3 of this table.  |
| 8      | 03/05/2019 | PCC issued Closure Direction to the unit for operating unit without obtaining CTE & CTO, based on the observation of the visit carried   |

|    |            |   |
|----|------------|---|
|    |            | out by PCC Officials on 14/09/2019.   |
| 9  | 12/06/2019 | Unit submitted the letter to PCC to review the closure order and to grant permission for manufacturing of fly ash bricks and allow the unit resume its operation under "White Category" |
| 10 | 20/08/2019 | PCC rejected the submission of the unit quoting the same reasons as per the communication dated 19/06/2017, mentioned at s. no. 3 of this table.  |

Unit mentioned that as per the modified direction issued by CPCB under Section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1984, dated 07/03/2016, regarding harmonization of classification of industrial sectors under Red, Orange, Green and White categories:

- Fly ash export, transportation and disposal is categorised under Green Category
- Fly-ash Bricks/blocks manufacturing is categorized under white category

Hence, unit claimed that they do not require CTE for "Fly Ash Export, Transport and Disposal Facility" as the unit is neither exporting fly ash nor they are engaged in any type of disposal facilities of fly ash. The unit has only transported the fly-ash from thermal power plant to their unit.

Also, unit claimed that as unit manufacturing fly ash bricks/blocks is categorized under white category as per the said modified directions issued by CPCB for the categorization of industries, there shall be no necessity to obtain consent to operate "White Category Industries" and only intimation to concerned SPCB or PCC shall suffice.

### **3.0 ACTION TAKEN BY PCC-DD&DNH AGAINST THE APPELLANT AND CATEGORIZATION OF INDUSTRY AS PER PREVALENT NOTIFICATION OF UNION TERRITORY OF DD&DNH**

As mentioned in the table above, PCC has rejected CTE to the unit, as the "Fly ash export, transport and disposal facility" falls under Category-I as per the notification No. PCC/DMN/13-(Part-IV)/98-99/2014-15/1200, dated 09/10/2015, at the official Gazette of UT Administration of Dadra & Nagar Haveli (placed at **Annexure-II**). The industries falling under Category-I are banned in the Union Territory of Daman & Diu due to high pollution potential/manufacturing processes/products which may endanger public health, safety and environment and UT of DD&DNH has been declared as Air Pollution Control Area vide

Notification No. G.S.R. 429(E) dated 10/02/1989 of MOEF, GOI. The present notification dated 09/10/2015 is the revision of notification dated 03/05/1999 of UT of Dadra Nagar Haveli, based on the direction issued by CPCB dated 04/06/2014 to bring/maintain the uniformity in classification of industries across the country as red, orange and green categories.

*PCC team visited the site/unit on 19/04/2019 w.r.t. to the CTE application by the unit and unit's representations to grant CTE to PCC and CPCB.* During the visit, it was found that in spite of rejecting the CTE, the unit was established with all required machinery and facilities for manufacture of AAC blocks. Since the unit was established and was in operation without obtaining CTE, PCC has issued closure direction with disconnection of power supply dated 03/05/2019. And subsequent to this closure order, the unit has stopped its production since May 2019. The Closure Direction issued by PCC vide letter No. PCC/DDD/O-2764/W/ICD/16-17, dated 03/05/2019, as enclosed at **Annexure-IV**.

As on date PCC is granting the CTE based on the categorization of industries as per the Gazette notification dated 09/10/2015. As per this notifications, the industries are categorized into Category-I, Category-II and Category-III. All the industries falling under Category-I (except those marked with #) are banned in the Union Territory.

PCC has initiated the process of revision and upgradation of industrial sector categorisation as per the "Final Document on Revised Classification of Industrial Sectors Under Red, Orange, Green and White Categories" (February 29, 2016)(**Annexure-V**). A technical committee has been formed to review and upgrade the categorization as per CPCB directions.

#### **4.0 CATEGORIZATION OF RED/ORANGE/GREEN/WHITE INDUSTRIES AS PER CPCB DIRECTIONS**

The concept of categorization of industries has continuously evolved and since different State Pollution Control Boards interpreted it differently, a need arose to bring about necessary uniformity in its application across the country. In order to harmonize the "Criteria of categorization", directions were issued by CPCB under Section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981, to all SPCBs/PCCs to maintain uniformity in categorization of industries as Red, Orange, Green and White as per list finalized by CPCB.

In order to bring about the aforementioned uniformity in classification of industrial sectors across the country, CPCB developed common criteria and came up with the "Final Document on Revised Classification of Industrial Sectors Under Red, Orange, Green and White Categories (February 29, 2016)". The categorization is based on the relative pollution potential of the industrial sectors and grouping of the industrial sectors based on the use of raw materials, manufacturing process adopted and pollutants likely to be generated. CPCB issued Directions (**Annexure-V**) under Section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, dated 07/03/2016, and subsequent reminders w.r.t harmonization of classification of industrial sectors under Red, Orange, Green and White categories. Under these directions the SPCBs and PCCs were required to revise /prepare the inventory of Red, Orange, Green and White categories of industries operating in their jurisdiction based on the revised criteria specified in the final report. It was directed to submit the revised list of industrial categories to CPCB within 90 days i.e., before 30.05.2016.

Referring to this document for categorisation of industries, it can be seen that "Fly ash export, transport & disposal facilities" is classified under Green Category while "Fly ash bricks / blocks manufacturing" is classified under White Category. Further, CPCB in its document also clarified that addition of any new or left-over industrial sectors and their categorization which is not listed in the categorization done by CPCB shall be done by a committee at the level of concerned SPCB/PCC in accordance with the revised criteria and guidelines. It would be pertinent to note that there is no classification of "**Fly ash bricks / blocks manufacturing using fuel**" in the document. Therefore, in this case, SPCB/PCC has to categorize "Fly ash bricks / blocks manufacturing using fuel" industry. The detailed calculations for these classifications are as given hereunder:

**A. Categorisation of "Fly ash export, transport & disposal facilities"**

Referring to Table G-4: Final List of Green Category of Industrial Sectors (page 47 of the document) at Sr. No. 58 categorisation of "Fly ash export, transport & disposal facilities" is classified under Green Category (Refer Annexure-V). Based on the document referred in Annexure-V, the joint committee has calculated the score as under:

| <b>Pollutant Group</b> | <b>Score</b> | <b>Justification</b>   |
|------------------------|--------------|--|
| W                      | 00           | No effluent generated  |
| A1F                    | 10           | Generation of fugitive emission of Particulate matter which are: |

|           |    |   |
|-----------|----|---|
|           |    | <ul style="list-style-type: none"> <li>• Not generated as a result of combustion of any kind of fossil-fuel</li> <li>• Generated due to handling/processing of materials without involving the use of any kind of chemicals</li> <li>• Which can be easily contained/controlled with simple conventional methods</li> </ul> |
| A2        | 00 | Score based on consumption of fuels and technologies required for air pollution control (not considered as the coal used at boiler is less than 12 MT/day)  |
| A = A1+A2 | 10 |   |
| H         | 00 | No Hazardous Waste generated  |
| W+A+H     | 25 | Score normalised since there is no water pollution or hazardous waste generation ( $100 \times 10/40$ ) = 25  |

**Since the score is between 21 and 40, the activity is considered as Green Category**

#### **B. Categorisation of "Fly ash bricks / blocks manufacturing"**

Referring to Table G-5: Final List of White Category of Industrial Sectors (page 51 of the document) at Sr. No. 16 categorisation of "Fly ash bricks / blocks manufacturing" is classified under White Category. But this categorisation is for manufacturing process without using any fuel or having installed any boiler.

#### **C. Categorization of "Fly ash bricks / blocks manufacturing using fuel"**

The unit is having a boiler of capacity 5.5 MT/Hr to generate the steam which will be used in the autoclaves in the process. Agriculture briquette is being used as fuel in the boiler. Looking at the huge setup of the unit and the huge quantity of raw materials stored and used, quantity of water consumed, wastewater generated due to spillage of slurry and washing of the floors & boiler blow down, hazardous waste (used oil) generated from the utilities like D.G.Set, Boiler, machineries, disposal of used oil drums, the joint committee has calculated the score as under:

| <b>Pollutant Group</b> | <b>Score</b> | <b>Justification</b>   |
|------------------------|--------------|--|
| W1-15*                 | 12           | Wastewater generated from the physical unit operations/processes and which is polluted due to presence of TDS of inorganic nature and the natural origin like fresh-water RO rejects, Boiler Blow downs, |

|           |    |   |
|-----------|----|---|
|           |    | brine solution rejects etc.<br><b>Note:</b> Effluent generated during mixing of material during slurry formation, moulding and curing, floor washing and boiler blow down.  |
| A1D       | 15 | Presence of criteria air pollutants having prescribed standard from 51 to 250 mg/Nm <sup>3</sup><br><b>Note:</b> Unit is operating the Boiler of 5.5 MT/Hr capacity and hence there is emission.  |
| A2        | 00 | The daily consumption of coal/fuel is approximately 2.5 MT/day (as per project report), which is less than 12 MT/day. Hence score considered is zero.   |
| A = A1+A2 | 15 |   |
| HW4       | 10 | Recyclable HW, which are easily recyclable with proven technologies<br><b>Note:</b> Used oil generated from Boilers/D.G. Set/ Plant and Machineries and cleaning and leakage of used oil storage drums. During committee visit the used oil drums procured by the unit for greasing the moulds were found stored in the premises of the unit. |
| W+A+H     | 37 | Total score is 37   |

*\*During the joint visit the unit was non-operational and hence the effluent and fugitive emission were not observed. Effluent generation and fugitive emission is considered as per PCC report based on PCC visit to the unit on 14/09/2019.*

**Since the score is between 21 and 40, the activity is considered as Green Category**

“Fly ash bricks / blocks manufacturing using fuel” category is a new/left-out category which is neither listed in CPCB categorization list nor in the list of categorization as per PCC Gazette Notification. This category has been considered by the joint committee as per the score calculated by the joint committee based on the observations made during the joint committee visit and documentary evidences made available. It is clarified in the “Final document on revised Classification of industrial sector under Red, Orange, Green & White Categories” published by CPCB that addition of any new or left over industrial sector and their categorization which is not listed in the categorization done by CPCB shall be done by the committee at the level of concerned SPCB/PCC in accordance with the revised criteria and guidelines.

## **5.0 OBSERVATIONS AND FINDING BASED ON JOINT VISIT BY CPCB & PCC-DD&DNH**

A joint committee constituted as per the order of Hon'ble NGT mentioned above visited the unit on 15/10/2019, located at Survey No. 19/1, Village Kherdi, Dadra and Nagar Haveli. During the visit, it was found that the unit has established full-fledged AAC Block manufacturing without obtaining Consent to Establish (CTE) and operated without obtaining Consent to Operate (CTO), even after rejection of CTE by PCC.

At the time of visit on 15/10/2019, unit was non-operational and it was informed that unit has stopped its operations and manufacturing process since May 2019, subsequent to closure directions dated 03/05/2019, from PCC.

Unit is established with plot of total area 23950 Sq. Mtrs., with a built-up shed area measuring 4110 Sq. Mtrs. on ground floor and 695 Sq. Mtrs., in first floor. The unit is having the manufacturing capacity of 2,50,000 cubic meters of AAC Blocks/year and operates seven days a week and three shifts a day. One of the raw materials for manufacture of AAC block is fly ash. Out of all raw materials used, fly ash consumption is 82% to 85%. The total investment of the project is 10 crores as per the application submitted by the unit for granting of CTE.

The process of AAC block production is as follows:

Initially fly ash is mixed with water to form fly ash slurry. Slurry thus formed is mixed with other ingredients like lime powder, cement, gypsum and aluminium powder in quantities required as per product recipe. All the ingredients are mixed in the mixing drum and churned for set time. After thorough mixing, slurry containing fly ash, lime powder, cement, gypsum and aluminium powder is poured in moulds. These moulds are cured for about 2.5 hrs. to 4 hrs. Once the cake has achieved the required cutting strength, it is de-moulded and cut as per requirements. The cut cakes are autoclaved for about 11 to 12 hrs. in the autoclave before the final AAC blocks are ready.

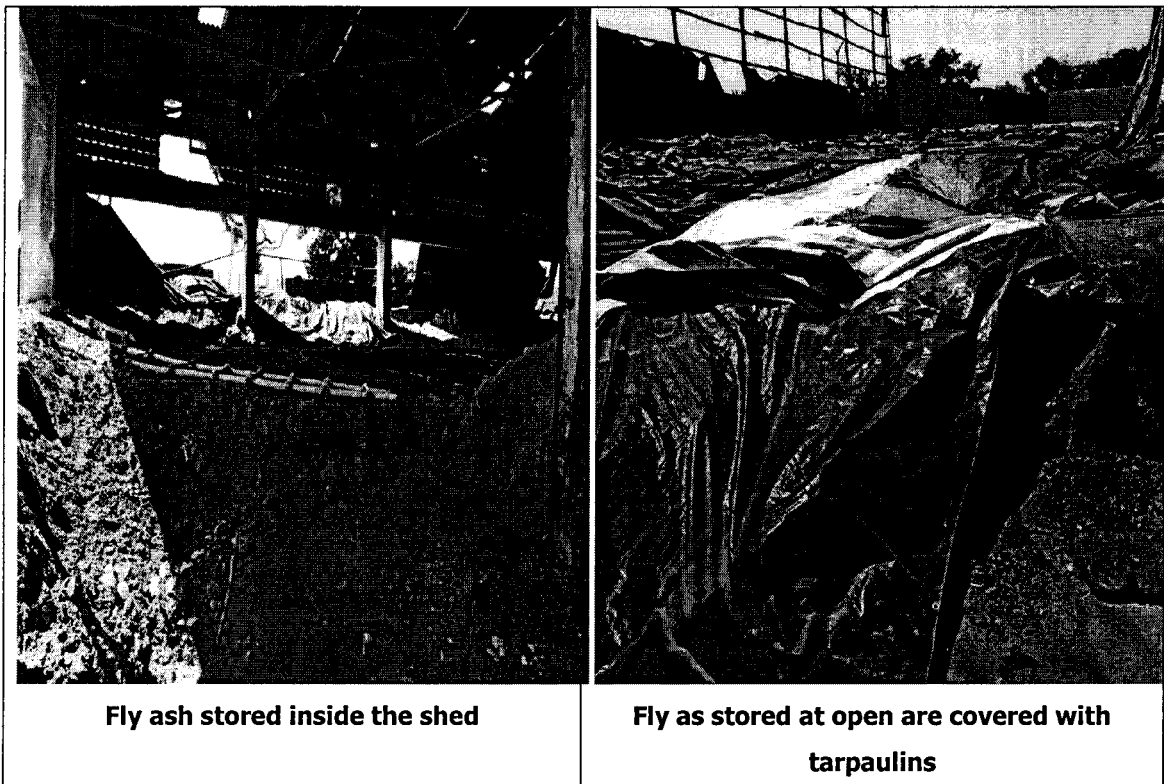
At the time of visit it was observed that a range of machineries viz, Slurry tanks, Slurry pool, Cement & slurry weighing scale, pouring mixture, block mould, cutting machine, tilting crane, autoclaves, mould pusher devices, Rail track (1224 mtrs.), loader track, sludge sump, D.G. set, production crane etc. are installed in the unit. Also, it was observed that a boiler of capacity 5.5 MT/hr is installed in the unit and it was informed that agricultural briquettes

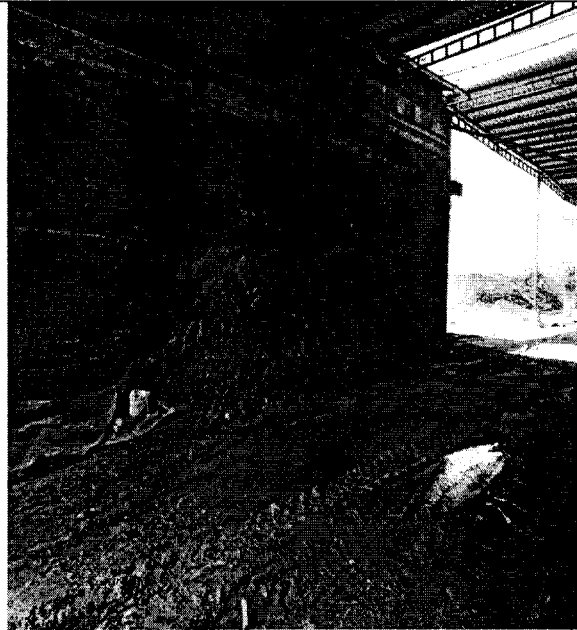
are used as the fuel in this boiler. Boiler is provided with cyclone separator and Bag filter (reportedly with 98 bags) as air pollution control device (APCD) and stack of 30 mtrs. height. Source of fresh water for the manufacturing process and for domestic use is the bore well available in the site and reportedly 1.25 Lakh litres/ day of fresh water is being consumed by the unit.

The unit was transporting the fly ash (pond ash with 15% moisture) from M/s Adani Dahadu Thermal Power station, Maharashtra in closed containers/trucks. At the time of visit, it was observed that the fly ash was found stored in the unit in a shed and as well as outside the shed on open surface.

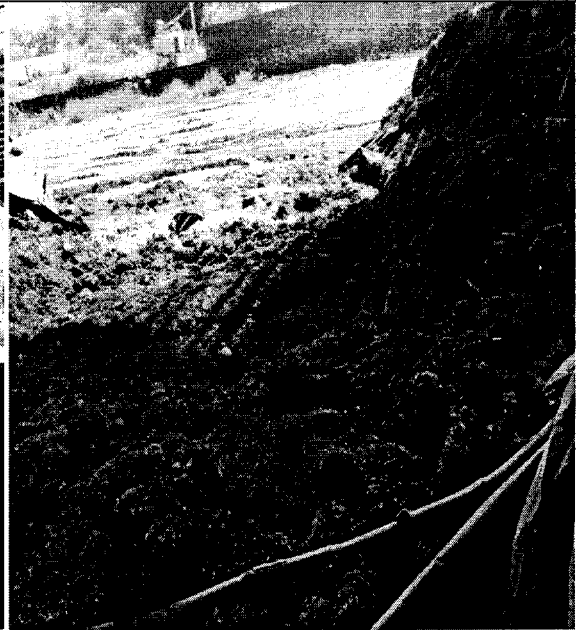
During the visit it was observed that used oil is being used for greasing the moulds, reportedly procured from different automobile workshops, without obtaining authorization for reusing of HW. Unit has also not obtained NOC from Central Ground Water Authority and District Administrator for extraction of ground water from bore well.

During the visit, the unit representative informed that unit was in operation since November, 2017, without obtaining CTE& CTO till May 2019. Few photographs of the unit are provided below:

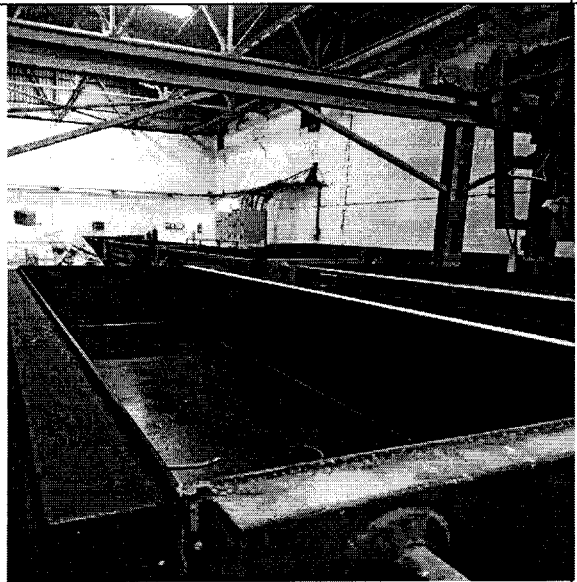




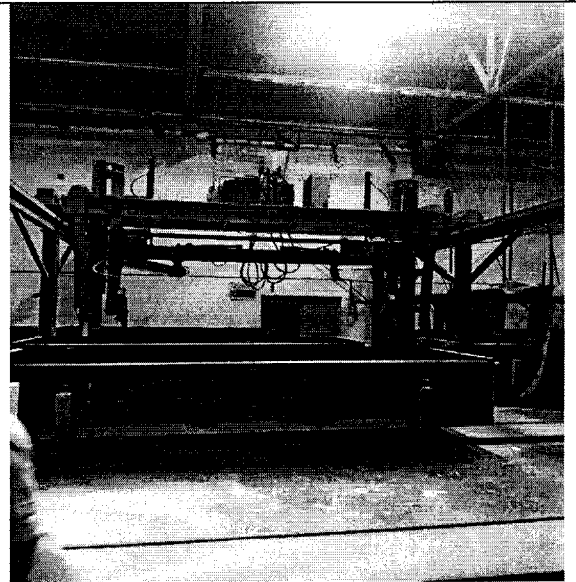
**Improper storage of Fly ash in premises**



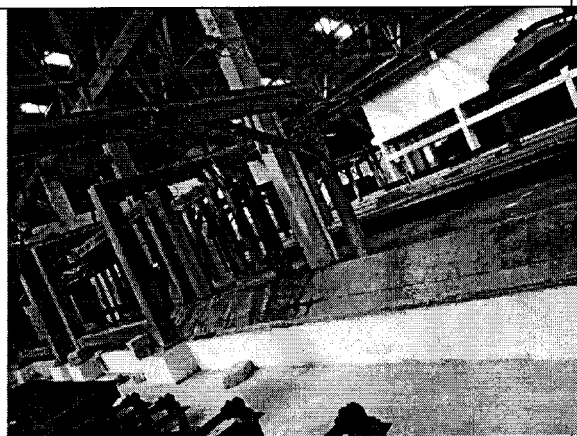
**Agriculture briquetts used as boiler fuel**



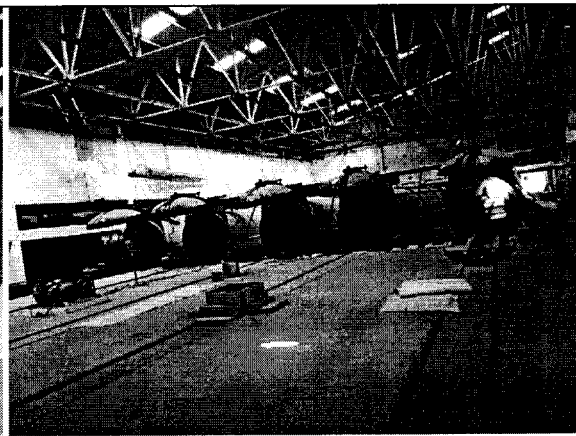
**AAC Block Mould**



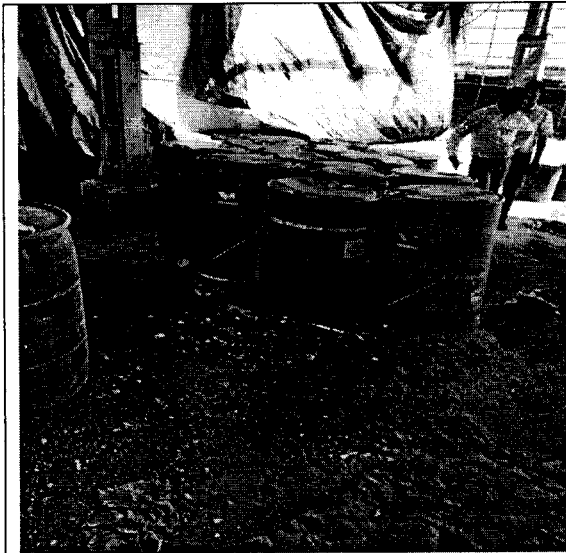
**Loading Crane used to operate the moulds**



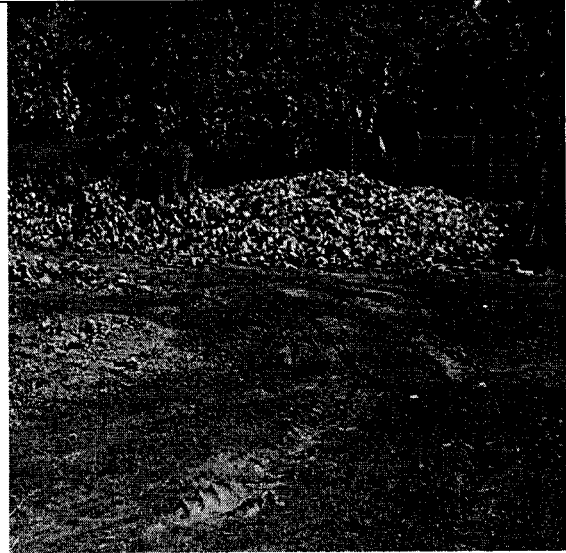
**Block Cutting machine Line**



**Autoclaves**



**Stored used oil used for greasing the mould  
without authorization**



**ACC Blocks stored inside the unit premises**

## **6.0 CONCLUSION& RECOMMENDATION**

On the basis of facts and observations recorded as above, it is concluded that the said unit has established and operated without getting Consent to Establish (CTE) and Consent to Operate (CTO) from the PCC. PCC has rejected to grant CTE to the unit as the unit falls under Category-I, which is banned in the Union Territory of DD&DNH as per the Gazette Notification No. PCC/DMN/13-(Part-IV)/98-99/2014-15/1200, dated 09/10/2015.

In order to harmonize the "criteria of Categorization of industries" and bring about necessary uniformity in its application across the country, CPCB has issued directions to all SPCBs/PCCs dated 07/03/2016, to revise/prepare the inventory of Red, Orange, Green and White Categories of industries operating in their jurisdiction based on the revised criteria specified in the document (Final document on revised Classification of industrial sector under Red, Orange, Green & White Categories) published by CPCB dated 29/02/2016. The PCC, Daman Diu & Dadra Nagar Haveli is in the process to harmonize the categorization of industries in compliance of the direction issued by CPCB.

The unit carries out the following two activities to produce the fly ash bricks/blocks:

1. Fly ash Transport
2. Fly ash Bricks/blocks manufacturing using fuel

Based on Joint committee of CPCB & PCC officials visit to the unit, observations and calculations, it is concluded that the unit falls under the categories mentioned at Sr. No. 1 (for transportation of Fly ash) and Sr. No. 3(for fly ash Bricks/Blocks manufacturing using fuel) of the following table:

| <b>S. No.</b> | <b>Industry sector</b>                                 | <b>Category of the industry as per CPCB Criteria (document dated 29/02/2016)</b>   | <b>Category of Industry as per PCC Gazette notification dated 09/10/2015</b> |
|---------------|--|--|--|
| 1.            | Fly ash export, transport & disposal Facilities        | Green Category   | Category-I (which is banned in PCC)  |
| 2.            | Fly ash Bricks/Blocks manufacturing                    | White Category   | Category-III   |
| 3.            | *Fly ash Bricks/Blocks manufacturing <u>using Fuel</u> | New/Left-out Sector (to be categorized by SPCB/PCC)<br>However, as per the Joint Committee Calculation the unit falls under "Green Category" | Not Categorized  |

*\* It is also clarified in the "Final document on revised classification of industrial sector under Red, Orange, Green & White Categories", published by CPCB that addition of any new or left over industrial sector and their categorization which is not listed in the categorization done by CPCB shall be done by the committee at the level of concerned SPCB/PCC in accordance with the revised criteria and guidelines. There is no classification of 'Fly ash Bricks/blocks manufacturing using fuel' under the CPCB classification document. It is new/left-out industrial sector.*

As per the score calculated by the joint committee, based on the observations made during the visit and documentary evidences made available, it is concluded that 'Fly ash export, transport and disposal facility' falls under "Green Category" and 'Fly ash Bricks/Blocks Manufacturing using Fuel' also falls under "Green Category" as mentioned at Sr. No. 1 and Sr. No. 3 respectively, of the above table. The detailed score calculation is provided at Section 4.0 of this report.

The PCC is yet to harmonize the categorization of industries in compliance of Modified Directions issued by CPCB vide letter dated 07/03/2016, under Section 18(1)(b). Now, any consideration about admissibility of the consent to the said unit may be viewed based on harmonization of industries by PCC. The violations w.r.t Consent to Establish and Consent to Operate by the unit may be dealt by PCC as per provisions of relevant Acts and Rules.

(Kavitha B. V)  
Sc. 'D'  
CPCB, Vadodara

  
(Bhoomika Rana)  
JLA  
PCC-DD&DNH

NOTE:

The Hon'ble Court may please also refer to the inspection report which was carried out by PCC on 19/4/2019 when the unit was in full fledged operation before power disconnection issued on 3/5/2019.

1. As per instructions of Chairman, PCC site location of M/s. Platinum AAC Block P.LTd., Situated at Sr.no.19/1, Village Kherdi, Silvassa, UT of DNH was inspected on 19.4.2019 .

The observations made during inspection are as under;

| Check List for Inspection  | Observations  |          |                            |
|--|---|----------|----------------------------|
| Status of Unit present at the site   | Unit was established at the site and installed with all the plant and machinery and fully operational without obtaining Consent to Establish/Operate/Renewal under Water and Air act though application was rejected twice vide this office letter dated  |          |                            |
| Environmental display sign board properly filled with product and waste generation details | Environmental display sign board filled with product and waste generation details was not provided.   |          |                            |
| Whether, unit was in operation at the time of inspection?                                  | Yes, unit was operational.  |          |                            |
| Whether manufacturing activities were going on?  | Yes, manufacturing activities were observed.  |          |                            |
| Details of raw materials observed during the time of inspection.                           | During inspection it was informed and also observed that raw materials such as Ash 550 Tons(5,50,000 Kgs), Lime powder- 72 Tons(72000 kgs), Cement-32 Tons(32000 kgs), Aluminium powder 500 kgs to 1000 kgs)<br>Was lying in and around the premises compound.<br><br>Water requirement 1.25 Lakhs liters/day |          |                            |
| Details of machineries installed in the industrial premises.                               | Machine   | Quantity | Total Capacity             |
|  | Slurry tanks  | 2 nos.   | 50 M3                      |
|  | Slurry pool   | 4 nos.   | 10 M3                      |
|  | Cement and slurry weighing scale  | 2 nos.   | --                         |
|  | Pouring mixture   | 1 no.    | --                         |
|  | Block mould   | 24 nos.  | 3.05 M3                    |
|  | Cutting m/c line  | 2 nos.   | --                         |
|  | Tilting crane   | 1 no.    | --                         |
|  | Loading crane   | 1 no.    | --                         |
|  | Autoclave   | 7 nos    | 400 C3M<br>12 hours shift. |
| Mould Pusher Device  | 5 nos.  | --       |                            |

|   |   |             |                                       |
|---|---|-------------|---------------------------------------|
|   | Rail track  |             | 1224 Meters                           |
|   | Loader Track  | --          | --                                    |
|   | Boiler  | 1 no.       | 6 Lakh K.Cal/hr. using Briquette fuel |
|   | Air compressor  | 1           | 9 kg/Cm2                              |
|   | Vaccum pump   | 1           | 20 kg/Cm2                             |
|   | R.O plant   | 1           | 6000 Lts/hr                           |
|   | Sludge pump   | 5 nos.      | With motor capacity 18 KW             |
|   | Winch m/c.  | 2 nos.      | 60 Mt                                 |
|   | D.G.Set   | 1no.        | 550 KVA                               |
| Manufacturing process involved in industrial activity.  | Raw material (fly ash/limestone powder/cement/gypsum/plaster of paris/aluminium powder/paste—dosing and mixing – casting rising and procuring- demoulding and cutting.  |             |                                       |
| Products being manufactured during the time of inspection.  | Autoclaved Aerated Concrete block- 2,50,000 CM3 per annum.  |             |                                       |
| Mode of disposal for generated domestic wastewater.   | Septic tank & Soak pit  |             |                                       |
| Mode of disposal for generated effluent from industrial activity.   | <ol style="list-style-type: none"> <li>1. Water is used to form slurry during mixing of raw material which is tapped from bore well. The total water proposed to be used is 1.25 Lakhs liters/day.</li> <li>2. Effluent is generated before curing the products and also during mixing of material to form slurry.</li> <li>3. ETP was proposed in the list of machinery, but the unit was in operation without providing any treatment plant.</li> </ol> |             |                                       |
| Details of any emission causing installation/process in industrial premises.  | <b>Installation/ Process</b>  | <b>Fuel</b> | <b>Stack Height</b>                   |
|   | One Boiler – 6 L.K.Cal/hr with filter bag   | Briquette   | 30 meters                             |
|   | One D.G. Set – 550 KVA  | Diesel      | 9 Meter                               |
| Housekeeping observed in industrial premises.   | Very poor   |             |                                       |
| Adequacy of facilities for collection, storage, packaging, transportation, treatment, recycling, pre-processing, utilization or disposal of H & O Wastes. | The waste or rejected products, used oil etc are not stored in proper designated place.   |             |                                       |
| Number of employee working in industrial premises.  | 60  |             |                                       |
| Any other observations, if any.   | <ol style="list-style-type: none"> <li>1. Unit was informed that the application is not considered and was rejected vide dated 19.6.2017 .</li> <li>2. Unit was in operation without obtaining CTE under Water and Air act.</li> <li>3. The raw material mainly fly ash was present spreaded all over in the open ground of the premises in large quantity.</li> </ol>  |             |                                       |

2. A closure direction with power disconnection was issued to the unit vide this office dated 3/5/2019 though consent was refused, however the unit was operating without obtaining any Consent to Establish/Operate from PCC under Water Act and Air act.
3. In view of the observations above , huge water consumption is there during the process, raw material quantity, the composition and characteristics of Fly ash as per several research carried out it is seen that the Fly Ash also contains various contents and components which will decontaminate the soil and also seepage of such components will spoil the quality of land and surface in future due to excess storage of the fly ash material in unscientific way.
4. As per various studies the chemical properties of the coal ashes fly ashes contain silica, alumina, iron oxide and calcium oxide. The silica content in fly ashes is between 38 and 63%, 37 and 75% in pond ashes, greatly influence the environmental impacts that may arise out of their use/disposal. The adverse impacts include contamination of surface and subsurface water with toxic heavy metals present in the coal ashes, loss of soil fertility around the plant sites, etc.
5. The problem with fly ash lies in the fact that not only does its disposal require large quantities of land, water and energy, its fine particles, if not managed well, can become airborne.
6. Hazards By virtue of its physical characteristics and sheer volumes stored as raw material to be used at Brick manufacturing plants, fly ash poses problems like:
  - It is a very difficult material to handle in dry state because it is very fine and readily airborne even in mild wind.
  - It disturbs the ecology of the region, being a source of soil, air and water pollution.
  - Long inhalation of fly ash causes silicosis, fibrosis of lungs, bronchitis, pneumonitis etc.
  - Flying fine particles of ash poses problems for people living near the site of the fly ash manufacturing unit where there will be large storage of the fly ash/pond ash which is the basic raw material, even corrode structural surfaces and affect horticulture.
  - Eventual settlement of fly ash particles over many hectares of land in the vicinity of the manufacturing unit would bring about perceptible degeneration in soil characteristics.

As per our PCC notification dated 9/10/2015 fly ash export, transport and disposal facilities are in RED Banned category .



# DNH Power Distribution Corporation Limited

(A Government Undertaking)

Dadra & Nagar Haveli, U.T., Silvassa

Corporate Identity Number:U40100DN2012GOI000405

|                        |                                   |            |            |                    |                             |
|------------------------|-----------------------------------|------------|------------|--------------------|-----------------------------|
| Service Connection No: | S9/041/                           | Bill Date: | 26/07/2017 | Bill No:           | 062017000900                |
| Name Of Consumer:      | M/S. PLATINUM AAC BLOCKS PVT LTD; |            |            | Tariff Applicable: | HTXI                        |
| Address:               | SURVEY NO.19/1, VILLAGE - KHERDI  |            |            |                    |                             |
| Category:              | HT                                | Due Date:  | 10/08/2017 | Month & Year       | Jun , 2017                  |
| Mobile No:             | 9327924419                        | PAN No:    |            | E-mail ID:         | platinumaacblocks@gmail.com |

| First Meter |            | Energy |       |       | Details of Contract Demand          |         |
|-------------|------------|--------|-------|-------|-------------------------------------|---------|
| Reading     | Date       | KWH    | KVAH  | KVARH | Contract Demand in KVA              | 275     |
| Current     | 01/07/2017 | 6.19   | 12.06 | 9.01  | 75 % of Contract Demand in KVA      | 206     |
| Previous    | 12/06/2017 | 2.18   | 2.34  | 0.58  | Average KVA Demand of past 3 months | 0       |
| Difference  |            | 4.01   | 9.72  | 8.43  | Average KWH Units of past 3 months  | 0       |
| MF          |            | 300    |       |       | Max Demand Recorded in the months   | 0.08600 |
| Total Cons. |            | 1203   | 2916  | 2529  | Max Demand Recorded in the month    | 26      |

| Second Meter             |      | Energy      |             |             | Details of Metering Equipments |             |          |
|--------------------------|------|-------------|-------------|-------------|--------------------------------|-------------|----------|
| Reading                  | Date | KWH         | KVAH        | KVARH       | Details                        | CTPT        | Meter    |
| Current                  |      | 0.00        | 0.00        | 0.00        | Sr. No.                        | 5876/1      | SIL73013 |
| Previous                 |      | 0.00        | 0.00        | 0.00        | Make                           | GAWDE ELECT | SECURE   |
| Difference               |      | 0.00        | 0.00        | 0.00        | Meter Const.                   | 1           | 1        |
| MF                       |      | 0           |             |             | CT Ratio                       | 15/5 A      |          |
| Total Cons.              |      | 0           | 0           | 0           | PT Ratio                       | 100/0       |          |
| <b>Total Consumption</b> |      | <b>1203</b> | <b>2916</b> | <b>2529</b> | MF                             | 300         |          |
| Power Factor             |      | 0.41        |             |             |                                |             |          |

| Details Of Bill               |      |              |                  | Sr | Description                            | Amount in Rs.    |
|-------------------------------|------|--------------|------------------|----|--|------------------|
| <b>A. Demand Charges</b>      |      |              |                  | 1  | Demand Charges                         | 39,140.00        |
| Billed Demand                 | KVA  | @Rs          | Amount           | 2  | Energy Charges                         | 3,909.75         |
| Normal Charges                | 206  | 300.00       | 39,140.00        | 3  | PF Charges                             | 8,609.95         |
| Penalty Charges               | 0    | 600.00       | 0.00             | 4  | Total                                  | 51,659.70        |
|                               |      | <b>Total</b> | <b>39,140.00</b> | 5  | <b>One Third Installment of Arrear</b> | <b>0.00</b>      |
| <b>B. Energy Charges</b>      |      |              |                  | 6  | Meter Rent                             | 0.00             |
|                               | KWH  | @Rs          | Amount           | 7  | FPPCA Charge for HT                    | 0.00             |
| All Units                     | 1203 | 3.25         | 3,909.75         | 8  | FPPCA Charge for Domestic              | 0.00             |
| Penalty Charges               | 0    | 6.50         | 0.00             | 9  | Total FPPCA Charge                     | 0.00             |
| Standy Charges/KWH            | 0    | 0.00         | 0.00             | 10 | Open Access Charge                     | 0.00             |
|                               |      | <b>Total</b> | <b>3,909.75</b>  | 11 | <b>Total Current Bill</b>              | <b>51,659.70</b> |
| <b>C. PF Charges</b>          |      |              |                  | 12 | Arrears                                | 0.00             |
|                               |      |              | Amount           | 13 | Credit                                 | 0.00             |
| Power Factor Charges          | 0    |              | 8,609.95         | 14 | Prompt Payment Rebate                  | 0.00             |
| <b>D. Open Access Charges</b> |      |              |                  | 15 | Advance Payment Rebate                 | 0.00             |
|                               |      | @Rs          | Amount           | 16 | Security Deposit Interest, if any      | 0.00             |
| Additional Surcharge/KWH      | 0    | 0.00         | 0.00             | 17 | Security Deposit                       | 0.00             |
| Cross Subsidy Charge/KWH      | 0    | 0.00         | 0.00             | 18 | Other Charge                           | 0.00             |
| Transmission Charge/MW/Day    | 0    | 0.00         | 0.00             | 19 | <b>Grand Total</b>                     | <b>51,659.70</b> |
| Reactive Charge               |      |              | 0.00             | 20 | Delay Payment Charges                  | 1,033.19         |
|                               |      | <b>Total</b> | <b>0.00</b>      | 21 | @ 2% on Grand Total                    |                  |
|                               |      |              |                  |    | <b>Net Amount</b>                      | <b>52,692.89</b> |

Amount of Rs. 51,660.00 (Fifty One Thousand Six Hundred Sixty) payable on or before 10/08/2017 and if not paid, an amount of Rs. 52,693.00 shall be recovered which includes delay payment charges also.

**Notice:** According to Clause No. 56(1) of Indian Electricity Act - 2003 & Clause 9.1 of JERC Supply Code, in case the dues are not paid within 15 days from the date of bill the supply of electricity will cut-off, until such charge or other sum, together with any expenses incurred by DNHPDCL in cutting off and reconnecting the supply, are paid by consumer.

**Note:**

| Sr No. | Security Deposit Type | Security Deposit Amount Available | Bank Guarantee Expires |
|--------|-----------------------|-----------------------------------|------------------------|
| 1)     | Cash                  | ₹ 0.00                            | Amount:-               |
| 2)     | Fixed Deposit         | ₹ 0.00                            | ₹ 6,10,000.00          |
| 3)     | Bank Guarantee's      | ₹ 6,10,000.00                     | Expiry Date :-         |
| Total  |                       | ₹ 6,10,000.00                     | 29-MAY-21              |

Executive Engineer  
DNH Power Distribution Corporation Limited  
Dadra & Nagar Haveli, U.T.  
Silvassa

**Regd. Office:** Vidyut Bhavan, 66 KV Road, Near Secretariat, Aml, Silvassa - 396230

**Tele:** (0260) 2406500 | **TeleFax:** (0260) 2642338 | **Fax:** (0260) 2406502 | **Email:** support.dnhpdcl@gov.in | **Website:** www.dnhpdcl.in

|                            |                   |            |
|----------------------------|-------------------|------------|
| Area Asst. Engineer Name:  | Mobile/Office No: | E-mail ID: |
| Area Junior Engineer Name: | Mobile/Office No: | E-mail ID: |

Customer Care - DNHPDCL (24\*7) - Tollfree:- 18002339500, 19126 - Telephone:- (0260)2406594, (0260)2406595, (0260)2406596, (0260)2406597, (0260)2406598